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Compensation to Jet Airways employees

1291. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has taken any step to accommodate or compensate the Jet Airways employees or crew members, after the operation of the Jet Airways stopped;
- (b) whether Government has directed the airlines to take any initiatives in this regard;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) Each airline prepares its business plan on the basis of its own market assessment and liabilities. Mobilizing financial resources and ensuring efficient operations as per business plan are the responsibility of the airline. Government of India has no role in raising funds for M/s Jet Airways (India) Limited, as it is an internal matter of the airline. State Bank of India has filed an application under the Insolvency and Bankruptcy Code, 2016 (IBC), which has been admitted by National Company Law Tribunal (NCLT), Mumbai on 20th June, 2019 to work out a resolution plan under the said Code. Revival of the airline is now possible only under the IBC.

Steps for rehabilitation of Kashmiri Pandits

1292. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state the steps Government has taken to rehabilitate the Kashmiri Pandits who have moved out of the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): The Government has taken a number of steps for relief and rehabilitation of Kashmiri Migrants.

Under the Prime Minister's Development Package, 2015 announced by the Prime Minister on 7th November, 2015, the Government of India has approved creation of 3,000 additional State Government jobs to the Kashmiri migrants at a cost of ₹ 1,080 crore and construction of 6,000 Transit Accommodations in the Kashmir Valley at a cost of ₹ 920 crore. This is in addition to 3,000 State Government jobs, construction of 725 Transit Accommodations sanctioned earlier besides financial assistance for construction of houses to the migrants and 5,242 two room tenements constructed in Jammu (Purkhoo,